Besides, certain Central Ministers, Chief Ministers of all States and Union Territories having Legislative Assemblies, Leaders of National Political parties recognised by the Election Commission and Leaders of Regional Political Parties recognised by the Election Commission and having at least one Member in either House of Parliament, Representatives of Business, Trade Unions, Media, Women, Chairman of University Grants Commission, Minorities Commission and Commission for Scheduled Castes and Scheduled Tribes and some other aminent persons are nominated as members of NIC by the Prime Minister who is the Chairman of the Council.

Cadre review committee for Central Secretariat Official Language Service

1213. SHRI ASHWANI KUMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government have constituted a Cadre Review Committee for the Central Secretariat Official Language Service ;

(b) if so, what are the details thereof and its objectives;

(c) whether Government have received any representation, suggestions etc. from the members of the Central Secretariat Official Language Services Associations; and

(d) if so, what is Government's reaction thereto and by when the Committee is likely to dispose of the representations?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB) (a) Yes, Sir.

(b) Joint Secretary, Deptt, of Official Language, Director (Finance), Ministary of Home Affairs, Deputy Secretary (Esstt.), Deptt, of Personnel & Training and Deputy Secretary (Services), Deptt. of Official Language are members of Review Committee constituted on 21-8-1991. The Cadre Review Committee will Review the Cadres in the service.

(c) and (d) No representations/suggestions have been received since the constitution of the Committee, However, some representations were received earlier from, the Associations which have been placed before the Cadre Review Committee. The Committee has been given the time limit of six months to submit its report.

Check Barriers in Punjab

1214. SHRI BHUPINDER SINGH MANN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware that there are many check Barriers m?.d<? with logs of wood and big stones in the disturbed State of Punjab;

(b) if so, the number of such check barriers;

(c) whether there are no caution lights or reflectors even at croweded Grand Trunk Road at night;

(d) if so, the number of accidents caused due to blind barriers, during the fast three years ; and

(e) whether Government propose to issue suitable instructions for the safety of motorists; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : (a) to (e) Police pfckets/nakas/ check barriers are made use of to check the movement of the terrorists in the State. The exact number of such barriers and accidents, if any, that occurred due to those barriers is not readily available.

जम्मू ग्रौर काश्मीर में अपहृत व्यक्तियों की रिहाई

1215. डा. रस्नाकर पांडेयः क्यां गुह्र मंत्री यह बताने की क्रुपा करेंगे कि :

(क) पिछले तीन वर्षों के दौरान कश्मीर घाटी में ग्रातंकवादियों ने कितने व्यक्तियों का ग्रपहरण किया तथा सरकार ग्रीर ग्रातंकवादियों के बीच बातचीत के परिणामस्वरूप ग्रातंकवादियों ने प्रति-वर्ष कितने-कितने ग्रपहुत व्यक्तियों को रिहा किया और बदले में सरकार ने कितने ग्रातंक बादियों को रिहा किया ; और

(ख) इस समय सरकार द्वारा की जा रही बातर्चल का क्यौरा क्या है?